

SUPREME COURT OF INDIA

Union of India (UOI)

Vs.

Shivbachan Rai

C.A.No.4026 of 1993

(Sujata V.Manohar and G.B.Pattanaik JJ.)

27.08.1998

ORDER

The Text below is only a summarized version of the order pronounced

Dispute was whether Rules framed under Proviso to Articles 309 whereby age relaxation was permitted in case of Government servants was arbitrary and unreasonable. Supreme Court held that Rules regarding relaxation of age limit for Government servants not unreasonable or arbitrary as Government free to prescribe such age limits or extent of relaxation.